

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.3830**  
TO BE ANSWERED ON 05.04.2023

**JUVENILE JUSTICE FUND**

3830. PROF. MANOJ KUMAR JHA:

Will the Minister of *WOMEN AND CHILD DEVELOPMENT* be please to state:

- (a) the details of Union-State Share in the Juvenile Justice Fund (2019-2022);
- (b) year-wise details of financial allocation and utilisation of the Juvenile Justice Fund ; and
- (c) the details regarding the area in which Juvenile Justice Fund has been utilized in the last five years ?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : As per section 105 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amendment in 2021), State Governments are responsible to create a Juvenile Justice Fund for the welfare and rehabilitation of the children dealt with under this Act.

The Ministry of Women and Child Development is implementing a centrally sponsored scheme namely Mission Vatsalya through State and UT Governments for delivering services for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL). The Child Care Institutions (CCIs) established under the scheme support *inter-alia* age-appropriate education, access to vocational training, recreation, health care, etc. There is no separate provision for Juvenile Justice Fund under Mission Vatsalya scheme.

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